

Under these circumstances, I think that it would not be in the fitness of things to constitute a Special House Committee to enquire into the conduct of Shri Sukh Ram at this point of time.

As I cannot, perhaps, reject Shri Ram Naik's notice on merits, I am inclined to keep it pending till a final verdict is given by the court in criminal cases against Shri Sukh Ram.

[Translation]

SHRI RAM NAIK : Mr. Speaker, Sir I do not have to say anything about your ruling. But Sukh Ram is saying out side that this money belongs to the party. He has given this information to all the newspapers that it is party fund and you have not been informed.

MR. SPEAKER : I have given my ruling on the basis of reasons state by you.

[English]

I do not have to go into other aspects.

12.10 hrs.

PAPER LAID ON THE TABLE (CONTD.)

Notification under Major Port Trusts Act etc.

[English]

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 452 (E) published in Gazette of India Dated the 3rd October, 1996 approving the Visakhapatnam Port Trust Dock (Amendment) Regulations, 1996.
- (ii) G.S.R. 398(E) published in Gazette of India dated the 2nd September, 1996 approving the Madras Port Trust (Distrain or Arrest and Sale of Vessels (Amendment) Regulations.
- (iii) G.S.R. 258 (E) published in Gazette of India dated the 27th June, 1996 approving the Cochin Port Employees (Grant of Advances for Building etc. of Houses) Amendment Regulations, 1996.
- (iv) G.S.R. 361(E) published in Gazette of India dated the 13th August, 1996 approving the New Mangalore Port Trust Employees (House Building Advance)

Special Family Benefit Fund Regulations, 1996.

- (v) G.S.R. 363(E) published in Gazette of India dated the 13th August, 1996 approving the New Mangalore Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Amendment Regulations, 1996.
- (vi) G.S.R. 367(E) published in Gazette of India dated the 19th August, 1996 approving the Madras Port Trust Pensioners' (Payment of Arrears of Pension) (Nomination) Regulations, 1996.
- (vii) G.S.R. 376 (E) published in Gazette of India dated the 22nd August, 1996 approving the Madras Port Trust Employees (Family Security Fund) Amendment Regulations, 1996.
- (viii) G.S.R. 377(E) published in Gazette of India dated the 22nd August, 1996 approving the Bombay Port Trust Employees (Allotment and Occupancy of Residences) Amendment Regulation, 1996.
- (ix) G.S.R. 378(E) published in Gazette of India dated the 22nd August, 1996 approving the Bombay Port Trusts Employees' (Classification, Control and Appeal) Amendment Regulation, 1996.

[Placed in Library, See No LT-676/96]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 1995-96.
- [Placed in Library, See No LT-677/96]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-
 - (a) (i) Annual Accounts of the Mormugao Port Trust, Goa, for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 1995-96.

[Placed in Library, See No LT-678/96]
 - (b) (i) Annual Accounts of the New Mangalore Port Trust for the year 1995-96, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1995-96.

[Placed in Library, See No LT-679/96]

- (c) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1995-96, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1995-96.

[Placed in Library, See No LT-680/96]

- (4) A copy each of the following papers (Hindi and English versions) under Section 5E of the Dock Workers (Regulation of Employment) Act, 1948:-

- (i) Annual Report of the Ex. Bombay Dock Labour Board for the period from the 1st April, 1994 to the 31st March, 1995, together with Audited Accounts.

- (ii) Review by the Government of the working of the Ex. Bombay Dock Labour Board, for the period from the 1st April, 1994 to the 31st March, 1995.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No LT-681/96]

- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Surface Transport for the year 1996-97.

[Placed in Library, See No LT-682/96]

- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust for the year 1995-96.

[Placed in Library, See No LT-683/96]

- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust for the year 1995-96.

[Placed in Library, See No LT-684/96]

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1995-96.

- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller an Auditor General thereon.

[Placed in Library, See No LT-685/96]

(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, Shri Sukh Ram has been rearrested, but it has not been mentioned in part II of the Bulletin. We have not been informed about it.

MR. SPEAKER : We will start the Zero Hour. We have fifty minutes time. Shri Gopal Tandel please try to be brief so that everybody gets a chance in these fifty minutes.

SHRI GOPAL TANDEL (Daman & Diu) : Sir, the Government of Pakistan has captured 31 vessels and 193 members during the year 1994. Those people are languishing in Pakistani jails and their families are suffering from starvation. They are the only members of their families who could earn. The Government of India should immediately take up this matter with the Pakistani Government to secure and release the detained members and vessels. There is sufficient disappointment among the people against the Government for not taking adequate steps in this direction so far. Thank you.

12.12 hrs.

(Mr. Deputy-Speaker in the Chair)

(Interruptions)

SHRI SANAT MEHTA (Surendra Nagar) : Sir, will you ask the Government to look into this matter? Two years ago, from the entire coast of Gujarat, their boats have been taken and they have been imprisoned in Pakistan. We have been appealing of the last two years but nothing has happened. My friend and everybody in Gujarat are anxious at the moment.

[Translation]

MR. DEPUTY SPEAKER : Would you like to say something?